

IN THE INCOME TAX APPELLATE TRIBUNAL, RANCHI BENCH, RANCHI

BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER AND
SHRI RATNESH NANDAN SAHAY, ACCOUNTANT MEMBER

ITA No. 35/Ran/2025

(Assessment Year-N/A)

Revolutionary Youth Foundation, Ramgarh Cantt, H.O. Ramgarh-829122 (Jharkhand) PAN No. AAKCR 5314 D	Vs.	C.I.T.(Exemption), Patna
Appellant/ Assessee		Respondent/ Revenue

Assessee represented by	None
Department represented by	Shri Rajib Jain, CIT-DR
Date of hearing	05/01/2026
Date of pronouncement	05 /01/2026

ORDER

PER: BENCH

1. This is an appeal filed by the assessee against the order of the Id. CIT(E), Patna dated 10/12/2024.
2. The appeal was filed on 13/02/2025. The defect memo has been issued on 13/02/2025. The defect is not yet cured. The appeal was posted for hearing today. Nobody has appeared on behalf of the assessee and no adjournment application has been filed. As the assessee has not cured the defect, the appeal filed by the assessee stands dismissed for defects.
3. In the result, the appeal of the assessee is dismissed.

Order announced in open court on 05/01/2026.

Sd/-
(RATNESH NANDAN SAHAY)
ACCOUNTANT MEMBER

Sd/-
(GEORGE MATHAN)
JUDICIAL MEMBER

Ranchi, Dated:05/01/2026

**Ranjan*

Copy to:

1. Assessee

2. Revenue
3. CIT
4. DR
5. Guard File

By order

Sr. Private Secretary, ITAT, Ranchi